

**GOVERNMENT OF INDIA  
WOMEN AND CHILD DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:1678  
ANSWERED ON:16.08.2013  
THE DOWRY PROHIBITION ACT  
Maharaj Shri Satpal

**Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:**

- (a) whether the Government proposes to amend the Dowry Prohibition Act, 1961 and section 498A of the Indian Penal Code;
- (b) if so, the details thereof;
- (c) if not, the reasons therefor; and
- (d) the time by which these are likely to be amended?

**Answer**

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a) to (d): The review of the implementation of the Dowry Prohibition Act, 1961 along with other legislation relating to women is a continuous process and as and when required necessary, amendments are carried out for effective implementation.